

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 3030/1992

(17)

New Delhi this the 16th day of July 1998.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In the matter of

Union of India
through
the General Manager,
Northern Railway, Baroda House,
New Delhi.

AND

Divisional Railway Manager,
DRM Office,
State Entry Road,
New Delhi.

(By Advocate Sh.R.L.Dhawan)

..Applicant

Vs.

1. Sh.Karam Chand
S/O Sh.Khem Chand
Retd.Driver Grade 'A' Special,
Loco Shed Delhi, Delhi Division,
Northern Railway, New Delhi.

2. The Presiding Officer,
Central Government Labour Court,
New Delhi.

3. The Assistant Collector,
Old Civil Supplies Building,
Tis Hazari, Delhi.

..Respondents

(None for the respondents)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Shri Dhawan, counsel for the applicants (UOI)

concedes that consequent to the Hon'ble Supreme Court
judgment in Krishan Prasad Gupta Vs. Controller, Printing
and Stationery (JT 1995(7)SC 522, CAT has no jurisdiction
in the OA.

Accordingly, Registry is called upon to return OA
to the applicants (UOI), who may file before the appropriate
forum, if so advised.

Smt. Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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